

Mr. Antaryami Rath

Mr. Ganeswar Rath

S.C.

CAT/J/II

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. .... 241 ..... 1990

Naliniwanta M. Thakty ..... Applicant (s)

Versus

Union of India & others ..... Respondent (s)

Sr. No.	Date	Order with Signature
1	3-7-90	<p>Heard. Admit. Issue notice to the Respondent to show cause within 30 days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>We have heard Mr. Antaryami Rath, learned Counsel for the applicant on the question of issuance of interim order. As the applicant is still continuing to hold the post of LDC we are not inclined to pass any interim order, but, however, the final result of this case would govern <sup>any</sup> intermediate orders passed with regard to the continuance of the applicant in that grade.</p> <p style="text-align: right;">AL Vice-Chairman</p>
2.	6.3.92	<p>MA 86/92</p> <p>I have heard Mr. Antaryami Rath learned Counsel for the Petitioner on the merits of this application. It is prayed that he may be permitted to withdraw the case. Prayer is allowed to withdraw the case with liberty to file fresh application in case he feels aggrieved.</p> <p style="text-align: right;">A Member (Judicial)</p> <p style="text-align: right;">...</p>

OA-211/90

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Serial No. of Order	Date of Order	Order with Signature
		<p>A copy of this order be made available to the learned Counsel for both sides.</p> <p><i>[Signature]</i> Vice-Chairman</p>